

(20)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

OA.1230/96

dt. 22-10-96

Between

R. Prabhakar

: Applicant

and

1. The Sub Divisional Officer
Telecom
Karim Nagar

2. Telecom District Manager
Karimnagar

3. Chief General Manager
Telecom
Deorsanchar Bhavan
Hyderabad

: Respondents

Counsel for the applicant

: K. Venkateswara Rao
Advocate

Counsel for the respondents

: V. Vinod Kumar
Addl. CGSC

CORAM

HON. MR. R. Rangarajan, Member (Admn.)

D

OA.1230/96

dt.22-10-96

(21)

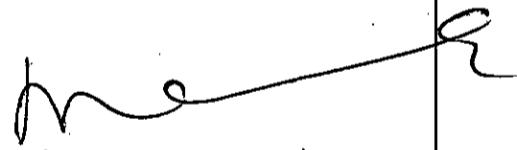
Judgement

Oral order (per Hon. Mr. R. Rangarajan, Member (Admn.))

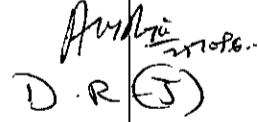
Heard Sri K. Venkateswara Rao, for the applicant and Sri ~~Vinod~~ Kumare for the respondents.

1. This OA is filed praying for a direction for re-engagement of the applicant as Casual mazdoor. After hearing the case for some time the learned counsel for the applicant stated that he is withdrawing this OA without prejudice ~~xxxxxx~~ to approach the Departmental channel for redressal of his grievance. In view of the above, the OA is dismissed as withdrawn. But this will not stand in the way of the applicant to approach the appropriate Departmental authorities in this connection.

2. No costs.


(R. Rangarajan)
Member (Admn.)

Dated : 22nd Oct., 1996
Dictated in Open Court


Avulur
D.R. (J)

sk

(22)

..3..

O.A.NO.1230/96.

Copy to:

1. The Sub Divisional Officer,
Telecom, Karimnagar.
2. Telecom District Manager,
Karimnagar,
3. The Chief General Manager,
Telecom,
Doorsanchar Bhawan,
Hyderabad.
4. One copy to Mr.K.Venkateswar Rao, Advocate,
CAT, Hyderabad.
5. One copy to Mr.W.Vinod Kumar, Addl.CGSC,
CAT, Hyderabad.
6. One copy to Library,CAT, Hyderabad.
7. One duplicate copy.

YLRK

O A (230/96) (23)
O 13/11/96

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)

DATED: 22-10-96

ORDER/JUDGEMENT
R.A/C.P./M.A.NO.

in
O.A.NO. 1230/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS ✓

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

